

GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 1375**  
**ANSWERED ON 02.08.2024**

**MISUSE OF HOR QUOTA BY TOUTS**

1375 SHRI JAVED ALI KHAN:

Will the Minister of RAILWAYS be pleased to state:

- a) whether touts have been active in confirmation of waitlisted railway tickets under High Official Requisition (HOR) quota;
- b) if so, the details thereof and action taken thereon;
- c) the details of berths under HOR quota on daily basis division-wise; and
- d) the details of requisitions received under HOR quota during the month of May, June and July, 2024 and the number of tickets confirmed?

**ANSWER**

MINISTER OF RAILWAYS, INFORMATION & BROADCASTING AND  
ELECTRONICS & INFORMATION TECHNOLOGY

(SHRI ASHWINI VAISHNAW)

(a) to (d) A Statement is laid on the Table on the House

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO. 1375 BY SHRI JAVED ALI KHAN ANSWERED IN RAJYA SABHA ON 02.08.2024 REGARDING MISUSE OF HOR QUOTA BY TOUTS**

(a) to (d) : In order to meet the urgent travel requirements of High Official Requisition (HOR) holders (which includes Central Government Ministers, Hon'ble Judges of Supreme Court/High Courts), Members of Parliament and other emergent demands, a limited number of berths/seats have been earmarked as Emergency Quota in different trains and in different classes. The quota is released by the Railways in accordance with the priority as per warrant of precedence and well-established practice being followed since long. Some instances of attempts to get accommodation released out of Emergency Quota on the authority of fake letter heads of high dignitaries and some Railway Officers have come to notice. With a view to prevent malpractices and to confirm genuineness of requests, checks are conducted from time to time. Also, instructions are issued at regular intervals to prevent unscrupulous elements from misusing the system. During the financial year 2023-24, on an average, approximately 36% of the berths/seats earmarked under emergency quota were utilized. However, since a large number of requests are received from various quarters and are dealt with on day-to-day basis, details of requests received for release of accommodation out of Emergency Quota are only preserved as per extant guidelines.

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